

(M)

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI.

OA-1322/2003

New Delhi this the 5th day of April, 2004.

Hon'ble Sh. Shanker Raju, Member(J)  
Hon'ble Sh. S.A. Singh, Member(A)

Mohd. Abdul Samad,  
Former Assistant,  
AFHQ, 13/507,  
Lodhi Colony,  
New Delhi-3.  
Now in Jail No.1,  
Tihar Jail. .... Applicant

(through Sh. Naveen R. Nath, Advocate)

Versus

1. The Director (Vig&PG),  
Government of India,  
Ministry of Defence,  
Naval Head Quarters,  
Sena Bhawan, New Delhi-1.
2. The Director,  
Directorate of Civilian  
Personal Service,  
Naval Head Quarters,  
Sena Bhawan,  
New Delhi-1. .... Respondents

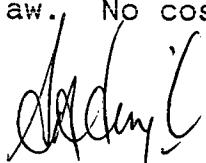
(through Sh. S.K. Gupta, Advocate)

ORDER (ORAL)  
Hon'ble Shri Shanker Raju, Member(J)

By an order dated 24.7.1998 in A-2193/1992  
dismissal under Article 310(1) of the Constitution of  
India has been assailed. Keeping in view the pendency  
of the criminal case against the applicant liberty has  
been accorded to withdraw the O.A. with liberty to the  
applicant to approach the Court again in case he is  
acquitted by the Trial Court in accordance with law.

In view of the above, learned counsel for the  
applicant seeks permission to withdraw the OA with

liberty to the applicant to approach the Court again in case he is acquitted by the Trial Court in accordance with law. O.A. is dismissed as withdrawn with liberty to the applicant to assail any further grievance in case he is acquitted by the Trial Court in accordance with law. No costs.

  
(S.A. Singh)

Member(A)

  
(Shanker Raju)

Member(J)

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